

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no. 286 of 2014**

**Dated : 9<sup>th</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s. Ganpati Sugar Industries Ltd. ...Appellant(s)  
Versus**

**Andhra Pradesh Electricity Regulatory Commission  
& Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. Challa Gunaranjan  
Ms. Indrani**

**Counsel for the Respondent(s): Ms. D. Bharati Reddu  
Mr. Svihausha P.  
Mr. Anand K. Ganesan  
Ms. Mandakini Ghosh**

**ORDER**

Learned Counsel for Respondent no. 1 and 2 to 5 seeks three weeks time to file vakalatnama as well as reply. Accordingly, they are directed to file reply on or before 30.01.2015 after serving copy on the other side.

Post the matter on **09.02.2015**. In the meantime, rejoinder be filed, if any.

**(Rakesh Nath)  
Technical Member  
pr/mk**

**(Justice Ranjana P. Desai)  
Chairperson**